

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'I-1': NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI R.K.PANDA, ACCOUNTANT MEMBER AND
SHRI C.N.PRASAD, JUDICIAL MEMBER**

**ITA No.6789/Del/2018
Assessment Year : 2010-11**

**ITO,
Ward-2(4),
Noida
PAN : EUAPK0403B**

(Appellant)

**Vs. Pramod Kumar
S/o. Satya Prakash,
VIII-Surajpur,
Greater Noida**

(Respondent)

Respondent by : Sh. M. Barnwal, Sr. DR
Appellant by : None

Date of hearing : **29.11.2021**
Date of pronouncement : **29.11.2021**

ORDER

PER R.K.PANDA, AM :

This appeal by the revenue for the assessment year 2010-11 is directed against the order of learned CIT(A)-1, Noida, dated 28.06.2018.

2. None appeared on behalf of the assessee at the time of virtual hearing. The assessee authorized signatory vide its letter received by hand, has requested for dismissal of the appeal filed by Revenue and stated that the

assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for dismissal of the captioned appeal.
5. In the result, the appeal of the Revenue is dismissed.

Above decision was announced on conclusion of Virtual Hearing on 29 November, 2021.

Sd/-

(C.N.PRASAD)
JUDICIAL MEMBER

Binita, D : 29.11.2021

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1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

Sd/-

(R.K.PANDA)
ACCOUNTANT MEMBER

By Order

Assistant Registrar,
ITAT, Delhi